

RAJYA SABHA

Thursday, the 25th November, 2010/4 Agrahayana, 1932 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

WRITTEN ANSWERS TO STARRED QUESTIONS

MR. CHAIRMAN: Question 221. ...*(Interruptions)*... Please, don't come into the Well. ...*(Interruptions)*... Please, go back to your places. ...*(Interruptions)*... No placards, please. ...*(Interruptions)*... Please, go back to your places. ...*(Interruptions)*...

The House is adjourned till 1200 hours.

The House then adjourned at one minute past eleven of the clock.

The House reassembled at twelve of the clock.

MR. DEPUTY CHAIRMAN in the Chair.

Committee to enquire IPL scam

†*221. SHRI BALAVANT *ALIAS* BAL APTE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government/Board of Control for Cricket in India has set up a Committee for inquiry of Indian Premier League (IPL) scam;
- (b) if so, the names of the members of above said Committee;
- (c) whether the said Committee has submitted its report to Government;
- (d) if so, the details of recommendations made by the Committee; and
- (e) if not, the reasons therefor and the time by when the report is likely to be received by Government?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) to (c) The Disciplinary Committee of the BCCI, is inquiring into the allegations against Shri Lalit Modi, former Chairman of Indian Premier League (IPL). The Members of the Committee are Shri Arun Jaitley, Vice President, BCCI; Shri Chirayu Amin, Vice President, BCCI, and Shri Jyotiraditya Scindia, Chairman of the Finance Committee, BCCI. While the Government has not set up any Committee, to look into the allegations

†Original notice of the question was received in Hindi.

pertaining to IPL, the matters relating to BCCI and IPL, are under examination by the Parliamentary Standing Committee of Finance.

Separately, investigations by the Enforcement Directorate, Income Tax and Service Tax authorities into IPL affairs, are also underway. Further, on the advice of the Central Board of Direct Taxes, the matter concerning award of media rights by BCCI/IPL to MSM Group and WSG Group, has been referred to the Ministry of Corporate Affairs, to enquire into these issues, under the provisions of the Competition Act, 2002, as preliminary investigations, have shown *prima facie* evidence, of the monopolistic nature of working of the BCCI, and the companies involved in these agreements.

(d) and (e) No recommendations have been received, as the enquiries are still underway. Since these involve investigation into several complex matters, it may be difficult to indicate, any definite time frame, by when the proceedings would be completed.

Racial attacks on Indians

†*222. SHRI PRABHAT JHA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether it is a fact that the number of racial attacks on Indians have increased abroad in recent past;

(b) if so, the details thereof country-wise;

(c) whether it is also a fact that recently Australian police has made racial comments against Indians;

(d) if so, the details thereof;

(e) whether recently Government has come across any such incident wherein racial attacks have been made against Indians in Britain; and

(f) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) As per the information provided by the Indian Missions/Posts abroad there has been no increase in racial attacks on Indians abroad in the recent past.

(c) and (d) Last year there was an incident of offensive e-mail circulated on Victorian Police e-mail system in Australia which was reported in the press recently. The e-mail showed video footage of the death of an Indian traveling on top of a train with a comment to the effect that this might be the way to deal with the Indian student problem. The Victorian Government

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